

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

**ITEM No. 139**  
**(IB)-1248(PB)/2018**

**IN THE MATTER OF:**

Shinoj Koshy	....	Applicant/petitioner
v.		
M/s. Granite Gate Properties P Ltd.	....	Respondent

**Order under Section 7 of IBC, 2016**

**Order delivered on 27.11.2019**

**Coram:**

**SH. AJAY KUMAR VATSAVAYI**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. S.K MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Petitioner	Mr. Alok Dhir, Ms. Varsha Banerjee, Mr. Sahil Sethi, Ms. Mukund Rawat, Advs.
For the Respondent	Mr. Abhishek Anand, Mr. Sumit Bindal Mr. Honey Satpal, Advs.
For Noida Authority	Mr. Rachit Mittal, Mr. Ankit Khera, Ms. Tanvi Advs.
Authorised Representative	Mr. Rakesh Kumar, Adv.

**ORDER**

**CA-2569(PB)/2019:-**

On 20.11.2019, Mr. Rishi Kapoor was appointed by the Hon'ble Principal Bench to chair the meeting of the CoC. In pursuance of that order status report has been filed by Mr. Kapoor stating that 11<sup>th</sup> meeting of the CoC was convened on 21.11.2019 for appointment of Resolution Professional as well as for Authorized Representative by e-voting process. In the aforesaid meeting the CoC has resolved to appoint Mr. Chandra Prakash to

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act as RP with 68 % voting share and Ms. Rakesh Verma to act as Authorized Representative for Real Estate Buyers with 67 % voting share. The written communications & necessary certificates of both these persons have been placed on record.

Accordingly, we allow the application and Mr. Chandra Prakash having registration no. IBBI/IPA-002/IP-N00660/2018-2019/12023 with email Id cppumba2409@gmail.com, Mobile No. 9310403033 is appointed as Resolution Professional. Likewise, Ms. Rakesh Verma having registration no. IBBI/IPA-001/IP-P01814/2019-2020/12794 with email Id-rverma@ravkassociates.com, Mobile No. 9873180810 is appointed as Authorized Representative for Real Estate Buyers.

Consequently, the application stands disposed of in above terms.

In view of the aforesaid factual position, we deem fit to discharge the earlier IRP as well as authorised representative from all such functions and direct them to handover all necessary information/documents concerning the corporate debtor in their knowledge and possession, forthwith.



V. S. Anwar

In the wake of aforesaid position, we appreciate Mr. Rishi Kapoor, in efficient discharging the functions entrusted by this Tribunal and he is relieved from this case.

A copy of the order be given dasti to the counsels for the parties.

- Sed -

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

27.11.2019  
Aarti Makker

- Sed -

**(AJAY KUMAR VATSAVAYI)**  
**MEMBER (JUDICIAL)**